

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/38(KB)2023  
IA(COMPANIES.ACT)/75(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>TH</sup> MAY 2024**

IN THE MATTER OF	TAPASH TALUKDAR VS METRO DYEING & BLEACHING WORKS PRIVATE LIMITED AND ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 244(1)

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Petitioner

Mr. Rahul Parasrampuria, Adv. ] For the Respondents

Ms. Saloni Agarwal, Adv. ]

**ORDER**

1. Learned Counsel for the Petitioner present. Learned Counsel for the Respondent present.

**2. IA(COMPANIES.ACT)/75(KB)2024:**

- a. Learned Counsel Ms. Urmila Chakraborty appearing for the Petitioner seeks time to file reply affidavit. At the request, ten days' time is granted to file the same.
- b. Learned Counsel Mr. Rahul Parasrampuria appearing for the Respondents is directed to instruct his client so that Petitioner can pursue its right as a shareholder.
- c. CMA data is required to be provided by Mr. Rahul Parasrampuria appearing for the Respondents within a period of one week.
- d. List this matter on **22<sup>nd</sup> May, 2024 at 1.15 p.m.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**